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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

St. No. 29/90 OA 45/90

Dr. R.S. Chandhoke

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (J) Shri M.B. Mujumdar
Hon'ble Member (A) Shri P.S. Chaudhuri

Appearances :

Mr. S.R. Atre
Advocate
for the Applicant

Mr. R.C. Kotiankar
for Mr. M.I. Sethna
Advocate
for the Respondents

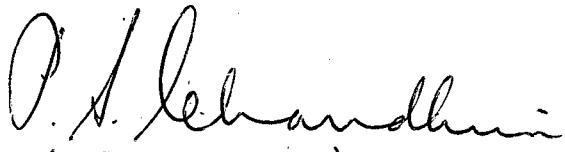
ORAL JUDGMENT

Dated: 6.2.1990

(PER: M.B. Mujumdar, Member (J))

Present Mr. Atre for the applicant and Mr. R.C. Kotiankar for Mr. M.I. Sethna for the respondents. Mr. Atre requested for permission to withdraw the application with liberty to file a fresh application. Hence, the application is disposed of with liberty to file a fresh application in respect of the same subject matter, with no order as to costs.

2. In fact, the applicant has filed St. No. 50/90 in respect of the same subject matter.


(P.S. CHAUDHURI)
MEMBER (A)


(M.B. MUJUMDAR)
MEMBER (J)